

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102

IB-657/ND/2021
New IA/4133/2024

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 27.08.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant
Upadhyay, Advs. for FC
Mr. Rishabh Jain, Adv. for the Applicant/RP in New
IA/4133/2024

For the Respondent :

ORDER

New IA/4133/2024:-

This is an application filed by the Resolution Professional under Section 19(2) read with Section 60(5) of IBC, 2016 seeking certain direction to the Respondent. Heard the submission made by Ld. Counsel on behalf of the Applicant (Resolution Professional). Issue notice to the Respondent for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List this application on **27.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)